

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 828 of 2019

IN THE MATTER OF:

Software One India Pvt. Ltd.

...Appellant

Versus

Magnamious Systems Pvt. Ltd.

...Respondent

Present: For Appellant :

Mr. R. Jawahar Lal, Advocate

O R D E R

19.08.2019 Having heard learned counsel for the appellant and being satisfied with the grounds, the delay of 11 days in preferring the appeal is condoned.

I.A. No. 2519 of 2019 stands disposed of.

Let notice be issued on the Respondent by Speed Post. Requisite along with process fee, if not filed, be filed by 20th August, 2019. If the Appellant provides the *e-mail* address of Respondent, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on **17th September, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc